

SHRI MOHD. MAHFOOZ ALI KHAN: What you can do is that you can advise the Government to help us. Because a discussion took place here for so many days, but no fruitful result has come out.

[English]

KUMARI MAMATA BANERJEE (Jadavpur): I have given a privilege notice against Dandavateji and others. When Parliament has set up a joint committee...

MR. SPEAKER: I have heard it. Why are you repeating it?

(Interruptions)

MR. SPEAKER: Mamataji, if you persist in doing this, I am tired of it. I have heard it.

(Interruptions)

MR. SPEAKER: Nothing goes on record. This is most irrelevant. You have got a very bad habit of shouting all the time.

12.10 hrs.

PAPERS LAID ON THE TABLE

Notifications under Merchant Shipping Act, 1958, Major Port Trusts Act, 1963, Dock Workers (Regulation of Employment) Act, 1948 and Motor Vehicles Act, 1939.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): I beg to lay on the Table:—

- (1) A copy of the Merchant Shipping (Tonnage Measurement of Ships) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 473 (E) in Gazette of India dated the 11th May, 1987 under sub-section (3) of section 458 of the Merchant

Shipping Act, 1958. [Placed in Library. See No. LT-4635/87]

- (2) A copy of Notification No. G.S.R. 559 (E) (Hindi and English versions) published in Gazette of India dated the 10th June, 1987 approving the Madras Port Trust (Licensing of persons for Handling Bulk Cargo or performance of Chipping and Painting and Cleaning Parts of Ship) Regulations, 1987 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-4636/87]

- (3) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1688 in Gazette of India dated the 4th July, 1987 under section 8A of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-4637/87]

- (4) A copy of the Delhi Motor Vehicles (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. SECE. 14(6)/TPT/2550-85 in Delhi Gazette dated the 22nd May, 1987 under sub-section (4) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-4638/87]

ANNUAL Report and review on the working of Central Research Institute for Yoga, New Delhi for 1985-86 and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report

(Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4639/87]

12.11 hrs.

COMMITTEE ON PAPERS LAID ON THE
TABLE

[English]

(i) Minutes

PROF. NIRMALA KUMARI SHAKTAWAT (Chittorgarh): I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Sixteenth Report.

(ii) Sixteenth Report

PROF. NIRMALA KUMARI SHAKTAWAT (Chittorgarh): I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

12.12 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to Issue a commemorative stamp in memory of Justice Mahadeo Govind Ranade**

SHRI SHARAD DIGHE (Bombay North Central): Sir, Justice Mahadeo Govind

Ranade was one of the founders of the Indian National Congress. He was also the founder of the Social Conference which was established in 1887 at Madras immediately after conclusion of the session of the Indian National Congress. Social Conferences were held every year along with the session of the Indian National Congress for a number of years. They focussed attention on the social reforms in India. A patriot as he was, Justice Ranade rendered yeoman service to the cause of social reforms. His birth centenary fell in 1942 and hence could not be properly celebrated as we had not attained independence then.

The birth centenary of social conference in 1987 is the proper occasion to pay homage to the services of Justice Ranade.

I, therefore, urge upon the Government to release a postal stamp of Justice Ranade on this occasion.

[Translation]

- (ii) **Demand for Financial Assistance to dairies in Cooperative Sector to overcome Milk Shortage in the country**

SHRI MAHENDRA SINGH (Guna): In most of the States of the country Cooperative dairies are running in losses due to the limited resources of the State Governments as well as due to the absence of the provision of margin money in the plan, high cost of the collection of milk in States like Madhya Pradesh where the density of the population is low, absence of the provision of compensation to the initial losses and meeting pre-operative expenses. Dr. Kurien has run successfully Anand Dairy and Amul. This proves that if the centre continues extending subsidy to the dairies, the story of the success of Anand and Amul can be repeated in many parts of the country. Besides this, as milk has not been declared as an essential commodity the milk vendors buy milk at a low price from the Cooperatives and the Government